

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Coram: Dr. Pramod Deo, Chairperson
Shri S.Jayaraman, Member
Shri V.S.Verma, Member
Shri M.Deena Dayalan, Member

Date of hearing: 14.2.2012

Petition No. 323/2009

Subject: Petition for approval of tariff of Feroze Gandhi Unchahar Thermal Power Station Stage-II (420 MW) for the period from 1.4.2009 to 31.3.2014.

Petitioner: NTPC Ltd.

Respondents: Uttar Pradesh Power Corporation Ltd. (UPPCL) and others.

Parties present: Shri V.K.Padha, NTPC
Shri Rohit Chhabra, NTPC
Shri Ajay Dua, NTPC
Shri R.B.Sharma, Advocate, BRPL
Shri Sunil Barnwal, BRPL
Shri Manish Garg, UPPCL

Record of Proceedings

The petitioner, NTPC Ltd. has filed this petition for approval of tariff of Feroze Gandhi Unchahar Thermal Power Station Stage-II (420 MW) for the period from 1.4.2009 to 31.3.2014, based on the CERC (Terms and Conditions of Tariff) Regulations, 2009 (2009 Tariff Regulations).

2. During the hearing, the representative of the petitioner submitted that the claims made in the petition are as per the 2009 Tariff Regulations. He also submitted that the issues raised are similar to the issues raised in Petition No. 279/2009 (pertaining to the approval of tariff of Feroze Gandhi Unchahar Thermal Power Station Stage-III (210 MW) for the period from 1.4.2009 to 31.3.2014) heard on 14.2.2012 and the same may be adopted. The representative prayed that the Commission may determine tariff accordingly.

3. The representative of Respondent No.1, UPPCL while pointing out that there is variation in the figures submitted in Form 9A and Form 9B by the

petitioner clarified that the submissions made by it in Petition No. 279/2009 may be adopted in the present case.

4. The learned counsel for the Respondent No.6, BRPL also clarified that its submissions in Petition No. 279/2009 may be adopted in the present case.

5. The Commission after hearing the parties reserved its order in the petition.

By Order of the Commission

**Sd/-
(T.Rout)
Joint Chief (Legal)**